

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 406
IB-915/ND/2020**

IN THE MATTER OF:

M/s. Carol Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Dhanversha Builders Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 24.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Minakshi Jyoti, Advocate.
For the Respondent/ Corporate-debtor :Mr. Milan Negi, Advocate.**

ORDER

IA No. 5454 of 2020 is a delay condonation application filed by the Operational-creditor and the reasons for the delay are spelt out in the application, therefore, the delay is condoned and the rejoinder is taken on record.

Heard the submissions made by the Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has submitted that he has gone through the rejoinder filed by the Learned Counsel for the Operational-creditor, the Operational-creditor has only filed certain correspondence and documents and not filed the connected documents and correspondence and prayed for an opportunity to file the whole set of the

(Meenu)

documents which can assist the Tribunal in the matter and prayed for grant of time for filing the same. At the request of the Learned Counsel for the Corporate-debtor, time is granted up to 05.01.2021 and no further time will be granted to the Learned Counsel for the Corporate-debtor. The Operational-creditor has objected to the stand taken by the Learned Counsel for the Corporate-debtor and objection is overruled. No further filing will be allowed in the matter and the parties are directed to be in readiness for arguing the matter. Matter is adjourned to 13.01.2021.

—Sd—

(V.K. Subburaj)
Member (T)

—Sd—

(P.S.N. Prasad)
Member (J)